

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

CORRIGENDUM

No: 6325/G8

Dated: 19.05.2016

Circular No. 32 dated 27.04.2016 of the High Court of Jammu and Kashmir shall not be construed to mean that there is any fetter in listing of fresh cases buttressed with urgency memos before the Hon'ble Court. Therefore, it is directed that all fresh cases and the matters directed to be listed on the specific directions of the Hon'ble Judges shall be generated in the Supplementary Cause List in consonance with the earlier practice in vogue.

By Order


(M. K. Hanjura)
Registrar General

Dated : 19.05.2016

No. 6326-30/G8

Copy to the: *

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretaries to all the Hon'ble Judges, High Court of J&K,
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar, for information.
4. Registrar (Judicial), High Court of J&K, Jammu/Srinagar, for information and necessary action
5. Incharge NIC, High Court of J&K, Jammu/Srinagar, for uploading the same on the High Court Website. ✓


Registrar General

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

No: 32

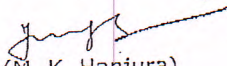
Dated: 27.04.2016

It has been noticed by the Hon'ble Chief Justice and the Hon'ble Judges of this High Court that the posting Sections of the two Wings of the High Court of Jammu and Kashmir indiscriminately generate and assign the cases to the Hon'ble Judges in the daily Supplementary Cause List. This adversely affects the consideration of the cases, including the old ones, listed before the Hon'ble Judges in the Regular Cause List.

In view of the above, Hon'ble the Chief Justice has directed that the fresh cases and matters directed to be listed on the specific directions of the concerned Hon'ble Judge shall only be generated in the Supplementary Cause List. The posting Section in each Wing of the Hon'ble High Court shall place the Supplementary Cause List, prepared for each working day, before the concerned Registrar (Judicial) of the each Wing of the High Court for his perusal and it shall be finalized and placed before the Hon'ble Court only after the Registrar Judicial of the concerned Wing derives satisfaction on the count that the same is in order.

Any deviation of this Circular by the Registrars (Judicial) of the two Wings of the High Court shall be viewed seriously.

By Order

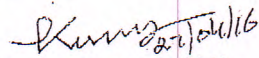

 (M. K. Hanjura)
 Registrar General

Dated : 27.04.2016

No. 3563-80/2016

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretaries to all the Hon'ble Judges, High Court of J&K,
for information of their Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu, for Information.
4. Registrar (Judicial), High Court of J&K, Jammu/Srinagar,
for information and necessary action.


 Deputy Registrar (GS)

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